

**IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA BENCH (SMC), KOLKATA
[Before Shri P.M. Jagtap, Vice President (KZ)]**

I.T.A. No. 2312/Kol/2018
Assessment Year: 2010-11

Shri Ravi Shankar Saraf.....Appellant
*C/o. D.J. Shah & Co.,
'Kalyan Bhawan',
2, Elgin Road,
Kolkata - 700 020.
[PAN: ALJPS 0240 A]*

ITO, Ward-45(1), Kolkata.....Respondent
*3, Govt. Place,
Kolkata - 700 001.*

Appearances by:

Shri M.D. Shah, Advocate appearing on behalf of the Assessee.

Smt. Ranu Biswas, Addl. CIT, Sr. DR appearing on behalf of the Revenue.

Date of concluding the hearing : April 24, 2019

Date of pronouncing the order : April 24, 2019

ORDER

Per P.M. Jagtap, Vice President (KZ)

This appeal filed by the assessee is directed against the order of Ld. CIT(A) - 13, Kolkata dated 20.09.2018.

2. At the time of hearing fixed today, the assessee has filed an application seeking permission of the bench to withdraw this appeal on the ground that the demand for tax raised in the assessment order is Nil. Since the learned DR has not raised any objection in this regard, the permission as sought by the assessee is granted and this appeal of the assessee is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order Pronounced in the Open Court on 24th April, 2019.

Sd/-

(P.M. Jagtap)
Vice President

Dated: 24/04/2019

Biswajit, Sr. PS

Copy of order forwarded to:

1. Shri Ravi Shankar Saraf, C/o. D.J. Shah & Co., Kalyan Bhawan, 2, Elgin Road, Kolkata – 700 020.
2. ITO, Ward-45(1), Kolkata.
3. The CIT(A)
4. The CIT
5. DR

True Copy,

By order,

Assistant Registrar / H.O.O.
ITAT, Kolkata